

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 553 of 2020

IN THE MATTER OF:

Jayanthi G Ravi

...Appellant

Versus

Chemizol Additives Pvt. Ltd.

...Respondent

Present:

For Appellant: Ms. Haripriya Padmanabhan and Mr. Rahul Kriplani, Advocates.

For Respondent:

ORDER
(Through Virtual Mode)

17.06.2020 Ms. Hripriya Padmanabhan, learned counsel appearing for the Appellant submits that the material placed before the Adjudicating Authority clearly establishes the factum and existence of a financial debt and default. Therefore, the view taken by the Adjudicating Authority that the Appellant was not a Financial Creditor is erroneous.

Let notice be issued on the Respondent. Appellant to provide Mobile No./ *e-mail* address of the Respondent by tomorrow. Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within three days.

List the matter 'for admission (after notice)' on **7th July, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[V. P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

am/gc